- (c) International Day of Yoga (IDY) is being celebrated every year on 21st June to create mass awareness of Yoga among the public.
- (d) Conducting Seminars/ Conference/ Workshops and Special Lecture Series to createawareness about Yoga among the people.
- (e) Running Yoga Centres at 4 Sports Authority of India (SAI) Stadia.

## Tax incentives extended to Andhra Pradesh

- \*73. SHRI G.V.L. NARASIMHA RAO: Will the Minister of FINANCE be pleased to state:
- (a) the details of tax incentives given to the State of Andhra Pradesh to promote industrial and economic growth as per the AP Reorganisation Act, 2014;
- (b) which districts of Andhra Pradesh have benefited from the above tax incentives;
- (c) how many industrial projects have sought and availed tax incentives under the aforesaid benefits; and
  - (d) the total value of tax incentives availed by industries in the last three years?

THE MINISTER OF FINANCE (SHRI PIYUSH GOYAL): (a) The details of tax incentives given to State of Andhra Pradesh as per AP Reorganization Act, 2014 are as under:

- (i) Section 32 of the Income-tax Act, 1961 ('the Act') was amended to, *inter alia*, provide for higher additional depreciation at the rate of 35% (instead of 20%) in respect of the actual cost of new specified machinery or plant acquired and installed by a manufacturing undertaking/enterprise being set up in the notified backward area of Andhra Pradesh, on or after 1st April, 2015. This higher additional depreciation is available in respect of any new machinery or plant acquired and installed for the purposes of the aforesaid undertaking or enterprise during the period 1st April, 2015 to 31st March, 2020.
- (ii) A new section 32AD was also inserted in the Act which provides for investment allowance of 15% on the cost of specified plant and machinery acquired and installed by any person during the period 1st April, 2015 to 31st March, 2020 to set up a manufacturing/production undertaking/enterprise after 1st April, 2015 in notified backward areas of Andhra Pradesh.

- (b) The benefit was extended to seven districts of AP namely Anantapur, Chittoor, Cuddapah, Kurnool, Srikakulam, Vishakhapatnam and Vizianagaram.
- (c) and (d) It is not possible to specifically segregate the data of industrial units availing the above tax concessions between Andhra Pradesh & Telangana as many of the entities having an industrial unit in Andhra Pradesh might be assessed to tax at Telangana or in other regions of the country. As provisions of section 32AD and first proviso to section 32(1)(iia) were applicable from assessment year 2016-17 beginning on 01.04.2016, the data is available for two assessment years namely 2016-17 and 2017 -18 (financial year 2015-16 and 2016-17) as per following details:

Assessment	Number of PANs,	Quantum of	Quantum of additional
Year	being assessed with	deduction claimed	depreciation claimed
	Pr. CCIT, AP &	under section	under first proviso
	Telangana claiming	32AD (in ₹)	to section 32(1)
	deduction u/s 32		(iia) (in ₹)
	AD & additional		
	depreciation under		
	first proviso to		
	section 32(1) (iia)		
2016-17	52	474,37,18,497	656,51,95,744
2017-18	72	199,19,33,728	648,62,14,836

## Reversion to old pension scheme

- \*74. SHRI V. VIJAYSAI REDDY: Will the Minister of FINANCE be pleased to state:
  - (a) the reasons for removing Pension Scheme from April 2003;
- (b) whether the employees who had joined after 2003 are demanding to revert back to the old Pension Scheme since they virtually get nothing after their retirement in the new Pension Scheme;
- (c) whether these employees, after retirement, do not get whatever they contributed and the matching amount of Government in the scheme, since 40 per cent of it has to be mandatorily invested in an annuity scheme of authorised insurance company and the returns are dependent on market forces; and
  - (d) what constraints Government has to revert back to the old Pension Scheme?